

Open Court

**Central Administrative Tribunal
Allahabad Bench, Allahabad**

Original Application No. 397 of 2005

Tuesday, this the 12th day of January, 2010

Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. D.C. Lakha, Member (A)

A.U. Khan aged about 51 years son of Sri Khalil Ullah Khan, working as Loco Pilot (Diesel)/Diesel Assistant, N.E. Railway, Bareilly city under Crew Controller, N.E. Railway, Bareilly City.

Applicant

By Advocate: Sri Sudama Ram

Vs.

1. Union of India through General Manager, N.E. Railway, Hd. Qrs. Office, Gorakhpur.
2. Divisional Railway Manager, N.E. Railway, Izatnagar, Bareilly.
3. Sr. Divisional Personnel Officer, N.E. Railway, Izatnagar, Bareilly.
4. Divisional Mechanical Officer, N.E. Railway, Izatnagar, Bareilly.

Respondents

By Advocate: Sri D.P. Singh

O R D E R

By Hon'ble Mr. Ashok S. Karamadi, J.M.

Learned counsel for the applicant submits that even though applicant has made a representation on 31.12.2004, produced as annexure A-10, the respondents have not passed any order on the same. The respondents have stated in the Counter Reply at para-18, that the applicant had been suitably replied vide letters dated 01.09.1999, 28.05.2003 and 24.09.2004, which are produced as annexure A-3, A-2 and A-1 respectively to the O.A. but as he was in habit of making representation, he made another representation



dated 31.12.2004 with the similar allegations, as have been made in the earlier representations.

2. Having regard to the aforesaid statements of the applicant and the respondents, learned counsel for the respondents states that the authority will pass a reasoned and appropriate order on the representation of the applicant dated 31.12.2004. In view of this submission, as the respondents have not passed any speaking order on the representation dated 31.12.2004 of the applicant, the respondents are directed to pass a reasoned and speaking order on the representation dated 31.12.2004 of the applicant within a period of three months from the date of receipt of a certified copy of this Order.

3. With the above directions, O.A. stands disposed of. No order as to costs.



Member (A)



Member (J)

/M.M/